

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3649  
ANSWERED ON:14.12.2012  
ASHRAM SCHOOLS  
Ju Dev Shri Dilip Singh

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) the detail of centrally sponsored scheme ``Establishment of Ashram Schools in Tribal Sub-Plan`` along with the number of Ashram Schools in the country for promotion of education among Scheduled Tribe boys and girls including primitive tribal groups, State/UT-wise including Chhattisgarh;
- (b) whether the Union Government has received proposals from various States for setting up more Ashram Schools in the country during each of the last three years and the current years;
- (c) if so, the details thereof, State-wise along with the follow-up action taken thereon; and
- (d) the funds sanctioned, released and utilized by the State Government in this regard during the said period?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT.RANEE NARAH)

- (a): The Ministry of Tribal Affairs implements a Centrally Sponsored Scheme of "Establishment of Ashram Schools in Tribal Sub Plan Areas". Under the Scheme, 100% central assistance is provided to State Governments /UT Administrations for construction of all ST girls' ashram schools and boys' ashram schools in naxal-affected districts identified by Ministry of Home Affairs from time to time. For boys' ashram schools in districts other than in naxal-affected districts, 50% of the total estimated cost is shared by the Ministry. Under the Scheme, only construction cost is provided by the Ministry and running and maintenance of the schools is solely the responsibility of the concerned State Government/UT Administration. The number of Ashram Schools sanctioned to State Government/UT Administration including Chhattisgarh is at Annexure- I.
- (b) & (c): The details of proposal received from various States for construction of Ashram Schools during the last 3 years and current year is at Annexure- II. The release of funds under the Scheme is made on receipt of complete documents including physical progress reports, Utilization Certificate and availability of funds with the Ministry etc from the State Government.
- (d): A statement on funds released and utilized during the last 3 years and the current financial year is given at Annexure III.